

**FIR No.138/2021
PS Subzi Mandi
U/s 307/341/34 IPC
State Vs. Amit Kumar @ Parveen**

23/06/2021

Present bail application has been filed on behalf of accused Amit Kumar @ Parveen for grant of interim bail for the period of 90 days as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Rahul Raushan is present (through V.C.).
Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused Amit Kumar @ Parveen (through V.C.).

Ahlmad is absent.

By way of present order, this Court shall disposed of interim bail application of the accused Amit Kumar @ Parveen for the period of 90 days.

Arguments heard on the aforesaid interim bail application of the accused Amit Kumar @ Parveen. Perused the material available on record.

During the course of arguments on the aforesaid interim bail application, it was submitted by legal aid counsel for the accused Amit Kumar @ Parveen that in terms of directions dated 07/05/2021 given by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No.(C)1/2020 and minutes of H.P.C guidelines dated 04/05/2021 and 11/05/2021, the accused be released on interim bail for the period of 90 days. It was further submitted that the case of the accused falls in the criteria no. (ix) of minutes of H.P.C. guidelines dated 04/05/2021. It was further submitted that the accused is in J/C in the present case for the period of more than 2 months. It was further submitted that the accused shall be abide by all terms and conditions, if the interim bail is granted to the accused and accused shall surrender after the interim bail period.

Contd.../2-

During the course of arguments on the aforesaid interim bail application, it was submitted by Addl. P.P. for the State that allegations against the accused are serious in nature and present interim bail application of the accused be dismissed. It was further submitted that in the present case, the period of custody of the accused is less than 6 months and as per criteria no. (ix) of the minutes of H.P.C. guidelines dated 04/05/2021, the aforesaid interim bail application of the accused is not maintainable and same be dismissed.

It is mentioned in the minutes of H.P.C. guidelines dated 04/05/2021 that:-

“ (ix) Under trial prisoners (UTPs) facing trial in a case under Section 307 IPC and are in jail for more than six months; subject to the condition that he should not be involved in any other case which prescribes punishment of more than seven years.”

In the present case, the allegations against the accused are of the offence u/s 307/341/34 IPC. As per above mentioned criteria no. (ix), the period of custody of UTPs shall be more than six months. As per report of Jail Superintendent, Jail No.04, Tihar, New Delhi, the period of custody of the accused Amit Kumar @ Parveen is two months and 6 days as on 10/06/2021. Hence, period of custody of the accused Amit Kumar @ Parveen is less than six months in the present case. In view of the same, the case of the accused does not fall in aforesaid criteria no. (ix) of minutes of HPC guidelines dated 04/05/2021. In view of the criteria/recommendations of minutes of H.P.C. guidelines dated 04/05/2021 and 11/05/2021, the present interim bail application of the accused is not maintainable. Keeping in view the directions dated 07/05/2021 passed by the Hon'ble Supreme Court of India and H.P.C. guidelines dated 04/05/2021 and 11/05/2021, facts and circumstances of the case, gravity of offence and nature of serious allegations levelled against the accused, this Court is of the considered opinion that no ground for interim bail of accused is made out. Accordingly, the present interim bail application of

accused Amit Kumar @ Parveen is dismissed.

A copy of this order be sent to the concerned Jail Superintendent through e-mail for information and necessary action. Copy of order be also sent to DLSA, Central District, Delhi and concerned SHO/ IO. Ld. Counsel for the accused is at liberty to collect the copy of present order through electronic mode. Order be uploaded on the website of Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)

**Bail Application No.2510/2021
FIR No.410/2020
PS Wazirabad
U/s 308/34 IPC
State Vs. Rajesh @ Raju**

23/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Rajesh @ Raju for grant of interim bail for the period of 90 days as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ ASI Kunwar Singh is present (through V.C.).
Sh. Hukam Chand, Ld. Legal Aid Counsel for the accused Rajesh @ Raju (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

By way of present order, this Court shall disposed of interim bail application of the accused Rajesh @ Raju for the period of 90 days.

Arguments heard on the aforesaid interim bail application of accused Rajesh @ Raju. Perused the material available on record.

During the course of arguments on the aforesaid interim bail application, it was submitted by counsel for the accused that in terms of directions dated 07/05/2021 given by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No.(C)1/2020 and minutes of H.P.C. guidelines dated 04/05/2021 and 11/05/2021, the accused be released on interim bail for the period of 90 days. It was further submitted that case of the accused falls in the criteria No.(ii) of minutes of H.P.C. guidelines dated 04/05/2021 and accused has no previous involvement. It was further submitted that the

Contd..../2-

accused is in J/C in the present case since 24/09/2020. It was further submitted that the accused shall be abide by all terms and conditions, if the interim bail is granted to the accused and accused shall surrender after the interim bail period.

During the course of arguments on the aforesaid interim bail application, it was submitted by Addl. P.P. for the State that allegations against the accused are serious in nature and present interim bail application of the accused be dismissed. It was further submitted that as per minutes of H.P.C. guidelines dated 04/05/2021, the interim bail application of the accused cannot be considered as the accused is foreign national and citizen of Nepal and in view of the same, the aforesaid interim bail application of the accused is not maintainable and same be dismissed.

It is mentioned in the exclusion clause of minutes of H.P.C. guidelines dated 04/05/2021 that:-

“ It has been further resolved that the following category of UTPs, even if falling in the above criterion should not be considered:-

(iv) Those UTPs who are foreign nationals;”

As per report of the IO, the accused Rajesh @ Raju is the citizen of Nepal. Factum regarding citizenship of accused Rajesh @ Raju is not disputed by counsel for the accused. As per aforesaid minutes of H.P.C. guidelines dated 04/05/2021, the application for interim bail should not be considered where the UTPs are foreign nationals. The case of the accused for the purpose of grant of interim bail is not covered under the H.P.C. guidelines as it falls under the aforesaid exclusion clause no. (iv) as the accused is stated to be foreign national and citizen of Nepal. In view of the minutes of H.P.C. guidelines dated 04/05/2021, the present interim bail application of the accused is not maintainable. Keeping in view the directions dated 07/05/2021 passed by the Hon'ble Supreme Court of India and H.P.C. guidelines dated 04/05/2021 and 11/05/2021, facts and circumstances

Contd..../3-

of the case, gravity of offence and nature of serious allegations levelled against the accused, this Court is of the considered opinion that no ground for interim bail of accused is made out. Accordingly, the present interim bail application of accused Rajesh @ Raju is dismissed.

A copy of this order be sent to the concerned Jail Superintendent through e-mail for information and necessary action. Copy of order be also sent to DLSA, Central District, Delhi and concerned SHO/ IO. Ld. Counsel for the accused is at liberty to collect the copy of present order through electronic mode. Order be uploaded on the website of Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)

**FIR No.354/2021
U/s 308/34 IPC
PS Burari
State Vs. Mohit Waliya @ Karan**

23/06/2021

Present 1st application u/s. 438 Cr.P.C. has been filed on behalf of accused Mohit Waliya @ Karan for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ ASI Arvind Kumar is present (through V.C.).
Sh. Amit Kumar, Ld. Proxy Counsel for Counsel for the accused Mohit Waliya @ Karan (through V.C.).

Ahlmad is absent.

Further reply is stated to be filed by the IO.

It is submitted by proxy counsel for counsel for the accused that the main counsel is not available today and the present anticipatory bail application of the accused be taken up for consideration on some other day. Heard. Request is allowed.

At the request of proxy counsel for counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **02/07/2021**. Date of 02/07/2021 is given at specific request and convenience of proxy counsel for counsel for the accused.

IO is bound down for the next date of hearing i.e. **02/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)**

Bail Application No.964/2021
State Vs. Saurabh Singh Thakur
FIR No.254/2021
PS Burari
U/s 376 IPC

23/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Saurabh Singh Thakur for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Satender is present (through V.C.).
Sh. Anurag Sharma, Ld. Counsel for the accused Saurabh Singh Thakur (through V.C.).
Sh. Sandeep Mishra, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

It is submitted by SI Satender that he has been recently appointed as IO in the present matter and time be granted to him for filing the further reply. Heard. Request is allowed.

SHO/ IO is directed to file further/ detailed reply to the aforesaid anticipatory bail application of the accused on or before the next date of hearing.

At joint request, the aforesaid bail application of the accused be put up for consideration on **28/06/2021**. Date of 28/06/2021 is given at specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing i.e. **28/06/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)

**FIR No.94/2021
PS Subzi Mandi
U/s 420/411/34 IPC
State Vs. Mohd. Jahangir**

23/06/2021

Present first application u/s. 439 Cr.P.C. has been filed on behalf of accused Mohd. Jahangir for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Mr. Wahaj Ahmed, Ld. Counsel for the accused Mohd. Jahangir (through V.C.).

Ahlmad is absent.

TCR is stated to be received.

IO has not joined the proceedings through V.C. despite bound down for today.
He is absent without any intimation or explanation.

Issue notice to the IO with direction to appear with appropriate explanation regarding his non-appearance, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **02/07/2021**. Date of 02/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)**

Bail Application No.1664/2021
FIR No.02/2021
PS Crime Branch
U/s 419/420/468/471/506/120-B/34 IPC
State Vs. Saurabh Kumar Shukla

23/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Saurabh Kumar Shukla for grant of regular/ interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Lokendra is present (through V.C.).
Sh. Rishab Khurana, Ld. Counsel for the accused Saurabh Kumar Shukla (through V.C.).
Sh. Saurabh Shokeen, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that the accused has filed the present application for interim bail as well as regular bail application and the present bail application be treated as regular bail application of the accused and not as interim bail application. Heard. Request is allowed.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

It is further submitted by counsel for the accused that the bail application of the co-accused is already fixed for 29/06/2021.

It is submitted by the Inspector Lokendra that he has been recently appointed as IO in the present matter and time be granted to him for filing the reply. Heard. Request is allowed.

SHO/ IO is directed to file the detailed reply to the aforesaid bail application of the accused on or before the next date of hearing.

Contd.../2-

It is submitted by counsel for the accused that he will not be available prior to 05/07/2021 and the present bail application of the accused be taken up thereafter.

At joint request, the aforesaid bail application of the accused be put up for consideration on 07/07/2021. Date of 07/07/2021 is given at specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing i.e. 07/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)

**Bail Application No.1663/2021
FIR No.358/2020
PS Burari
State Vs. Harish Verma**

23/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Harish Verma for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO has not joined the proceedings through V.C.
Mr. Mohd. Iliyas, Ld. Counsel for the accused Harish Verma (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is stated to be filed.

Issue notice to the IO to appear and SHO/ IO is directed to file further/ detailed reply to the aforesaid bail application of the accused on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **03/07/2021**. Date of 03/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)**

**Bail Application No.1662/2021
FIR No.360/2021
PS Burari
U/s 379/411 IPC
State Vs. Mehboob**

23/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Mehboob for grant of interim bail for the period of 90 days as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Ashish Kumar Ojha, Ld. Counsel for the accused Mehboob (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that he may be permitted to withdraw the aforesaid interim bail application of the accused. Heard. Request is allowed.

At the request of counsel for the accused, the present interim bail application of the accused Mehboob is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Ld. Counsel for the accused Mehboob is at liberty to collect the copy of the present order through electronic mode.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)**

CNR No.DLCT01-013415-2019
SC No.125/2021
FIR No.303/2018
PS Kamla Market
U/s 392/395/397/34 IPC
State Vs. Saddam @ Bhura

23/06/2021

File taken up today on the application u/s. 439 of accused Saddam @ Bhura for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/ SI Nishant Dahiya is present (through V.C.)

IO/ SI Naresh Kumar has not joined the proceedings through V.C.

None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Issue notice to the IO/ SI Naresh Kumar, for the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on

05/07/2021.

IO/ SI Nishant Dahiya is bound down for the next date of hearing i.e.

05/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)

**FIR No.77/2019
PS I.P.Estate
U/s 302/307/120-B/34 IPC & 27 Arms Act
State Vs. Mohd. Arif @ Kale**

23/06/2021

File taken up today on the application u/s. 439 of accused Mohd. Arif @ Kale for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Arvind Pratap Singh is present (through V.C.).
Sh. Sunil Nair, Ld. Counsel for the accused Mohd. Arif @ Kale (through V.C.)
Mr. Aman Usman, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

Arguments heard on the aforesaid interim bail application of the accused Mohd. Arif @ Kale.

Put up for clarifications if any/ orders on 24/06/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)**

Bail Application No.1115/2021
FIR No.139/2021
PS Burari
U/s 498-A/406/34 IPC
State Vs. Rajeev Chugh

23/06/2021

The present bail application of the accused Rajeev Chugh is taken up on an application of the accused Rajeev Chugh for early hearing.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Aditya Goel, Ld. Counsel for the accused Rajeev Chugh (through V.C.).
Complainant is present with Ld. Counsel Sh. Bhupesh Joshi (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the parties that the present matter has already been settled between the parties in the Mediation Centre as per the terms and conditions mentioned in the order of the Mediation Centre. It is further submitted that payment of part settlement amount of Rs. One Lakh is to be made to the complainant today. It is further submitted that it is mutually agreed between the parties that the part payment of Rs. One Lakh which was to be made by accused to the complainant today, shall be paid on or before 02/07/2021 and in view of the same, the next date of hearing already fixed in the bail application i.e. 09/07/2021 be preponed and bail application of the accused be taken up for consideration in the first week of July, 2021.

Heard. Perused. In view of the submissions made, the present application for early hearing of the bail application of the accused is allowed. Date already fixed i.e. 09/07/2021 in the bail application of the accused stands cancelled.

Issue notice to the IO to appear and SHO/ IO is directed to file further/ detailed reply on the next date of hearing.

Contd../2-

At joint request of counsel for the parties, the aforesaid bail application of the accused be put up for consideration on **02/07/2021**. Date of 02/07/2021 is given at specific request and convenience of counsel for the parties.

Interim order, if any, to continue till the next date of hearing. Accused is directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)

**FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B/34 IPC
State Vs. Sunil @ Maya & Ors.**

23/06/2021

File taken up today on the application u/s. 439 of accused for Sunil @ Maya grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Naresh Kumar, Ld. Counsel for the accused Sunil @ Maya (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused, on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **05/07/2021**. Date of 05/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)**

FIR No.415/2015

PS Kotwali

U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act

State Vs. Sanjeev

23/06/2021

File taken up today on the application u/s. 439 of accused Sanjeev for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/SI Satish Kumar is present through V.C.

Sh. Ashish Verma, Ld. Counsel for the accused Sanjeev (through V.C.).

Ahlmad is absent.

Arguments heard on the aforesaid interim bail application of the accused Sanjeev.

Put up for clarifications if any/ orders on **24/06/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)

FIR No.415/2015

PS Kotwali

U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act

State Vs. Sonu

23/06/2021

File taken up today on the interim bail application u/s. 439 of accused Sonu as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/SI Satish Kumar is present through V.C.

Sh. Ashish Verma, Ld. Counsel for the accused Sonu (through V.C.).

Ahlmad is absent.

Arguments heard on the aforesaid interim bail application of the accused Sonu.

Put up for clarifications if any/ orders on **24/06/2021.**

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)

CNR No.DLCT01-000185-2021
SC No.16/2021
FIR No.415/2015
PS Kotwali
State Vs. Sunil & Ors.

23/06/2021

File taken up today on the application u/s. 439 of accused Maan Singh for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Satish Kumar is present through V.C.
Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that the interim bail application of the accused is also fixed for today and in view of the same, the present regular bail application of the accused be adjourned in the first week of July, 2021. Heard Request is allowed.

At the request of counsel for the accused, the aforesaid regular bail application of the accused be put up for consideration on **06/07/2021**. Date of 06/07/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **06/07/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)

Bail Application No.1295/2021
FIR No.415/2015
PS Kotwali
State Vs. Sunil & Ors.

23/06/2021

File taken up today on the interim bail application u/s. 439 of accused Maan Singh as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Satish Kumar is present through V.C.
Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh (through V.C.).

Ahlmad is absent.

Arguments heard on the aforesaid interim bail application of the accused Maan Singh.

Put up for clarifications if any/ orders on **24/06/2021.**

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)

Bail Application No.1296/2021
FIR No.415/2015
PS Kotwali
U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act
State Vs. Lalit @ Babloo @ Nepali

23/06/2021

File taken up today on the interim bail application u/s. 439 of accused Lalit @ Babloo @ Nepali as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Satish Kumar is present through V.C.
Sh. Gaurav Singhal, Ld. Counsel for the accused Lalit @ Babloo @ Nepali (through V.C.).

Ahlmad is absent.

Arguments heard on the aforesaid interim bail application of the accused Lalit @ Babloo @ Nepali.

Put up for clarifications if any/ orders on **24/06/2021.**

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)

FIR No.415/2015

PS Kotwali

U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act

State Vs. Ajit

23/06/2021

File taken up today on the interim bail application u/s. 439 of accused Ajit as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO/SI Satish Kumar is present through V.C.

Sh.S. Chakraborty, Ld. Counsel for the accused Ajit (through V.C.).

Ahlmad is absent.

Arguments heard on the aforesaid interim bail application of the accused Ajit.

Put up for clarifications if any/ orders on **24/06/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)

CNR No.DLCT01-000168-2015
SC No. 39/2021
FIR No.20/2015
PS Kamla Market
State Vs. Tehsin @ Kevda & Ors.

23/06/2021

File taken up today on the bail applications u/s. 439 Cr.P.C. of accused Nadeem @ Mona, Ahetesham @ Rehan and Adil @ Shahzada.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Mr. Waiz Islam, Ld. Counsel for the accused Nadeem @ Mona (through V.C.)
Sh. Hukum Chand, Ld. LAC for the accused Ahetesham @ Rehan (through V.C.)
Mr. Asghar Khan, Ld. Counsel for the accused Adil @ Shahazada (through V.C.).

Ahlmad is absent.

At joint request of counsel for all aforesaid accused, the aforesaid bail application of the accused be put up for consideration on **06/07/2021**. Date of 06/07/2021 is given at specific request and convenience of counsel for all aforesaid accused.

Issue notice to the IO for the purpose of clarifications for the next date of hearing i.e. **06/07/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)

**SC No.191/2021
FIR No.118/2012
PS Civil Lines
State Vs. Kishan @ Bishan & Ors.**

23/06/2021

File taken up today on receiving of letter dated 19/06/2021 of the Additional Superintendent, Central Jail No.10, Rohini, Delhi regarding bail status of the accused Kishan @ Bishan S/o Sh. Ved Ram.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Ahlmad is absent.

As per report of Assistant Ahlmad, accused Kishan @ Bishan S/o Sh. Ved Ram is not on bail in the present case. Intimation in this regard be sent to the concerned Jail Superintendent.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
23/06/2021(G)**